FAO. No. 3 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

09.07.2015

Heard Ms. D. Mawthoh, learned counsel for the appellant, who submits that, the conducting counsel Mr. A.H. Hazarika is on sanctioned leave and prayed that the matter may be fixed after 2(two) weeks.

Ms. A.R. Nath, learned counsel for the respondent is present.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

MC(SA) No. 1 of 2015
In S.A. No. 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

09.07.2015

Heard Mr. P.K. Borah, learned counsel for the appellant.

Issue notice to the respondents made returnable within 2(two) weeks.

Appellant's counsel to take necessary steps within 2(two) days.

List this matter after 2(two) weeks.

JUDGE

D. Nary

S.A. No. of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

09.07.2015

This matter shall be taken up only after condonation of delay.

List this matter after 2(two) weeks.

JUDGE

D. Nary

WP(C) No. 50 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

09.07.2015

Heard Ms. A. Sinha, learned counsel for the petitioner, who submits that, she is not going to file the rejoinder affidavit.

Also heard Mr. P. Nongbri, learned counsel for the respondent No. 2 who submits that, he has filed the counter affidavit.

List this matter after 3(three) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 133 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

09.07.2015

As requested by the learned counsels for the parties, list this matter on 13.07.2015 on the ground that, they are not prepared with the case today.

List this matter on *13.07.2015* for hearing.

JUDGE

D. Nary

WP(C) No. 287 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

09.07.2015

Heard Ms. H. Kristazi, learned counsel for the petitioner, who seeks further 2(two) weeks' time to file the rejoinder affidavit. One weeks' time is granted.

Mr. S. Sen Gupta learned State counsel and Mr. B. Khyriem, learned counsel for the respondents No. 9-14 are present.

List this matter after 1(one) week for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 362 of 2012

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

09.07.2015

On joint request made by the learned counsels for the parties, the matter is adjourned on the ground that, the State is not prepared with the case and Mr. P. Dey, learned counsel for the petitioner prays that, he is going out of station.

List this matter after 3(three) weeks for hearing.

JUDGE

D. Nary